reports that practitioners of indigenous systems of medicine prescribe allopathic medicines. Practice of the modern medicine is regulated under Indian Medical Council Act, 1956. Unauthorised practice of modern medicine is punishable under Sub_Section (2) of Section 15 of that Act. The Indian Medical Association has expressed their concern about the menance of quackery in a recent letter to the Union Health Minister. Under instructions of the Government of India, the penal provisions of the Indian Medical Council Act, 1956 had been kept in abeyance, these instructions have now been withdrawn and the State Governments/Union Territories have been advised to take action immediately to put an end to the problem of unqualified medical practitioners as well as to ensure that there is no fresh addition of unqualified persons to the steam of practitioners.

(c) Such a list is not available with the Government. However, the problems of unauthorised medical practice is likely to be largely solved after the State Governments/Union Territories complete the enlistment of unqualified medical practitioners, who are eligible therefor.

माध्यमिक शिक्षा में परिवार कल्याण कार्यक्रम, साहित्य शामिल करना

832. **श्री उमा कान्त मिश्र** : क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार का माध्यमिक शिक्षा के पाठ्यक्रमों में परिवार कल्याण सम्बन्धी साहित्य को शामिल करने का विचार है जिससे परिवार कल्याण कार्यक्रम को एक लोक कार्यक्रम बनाया जा सके; और

(ख) क्या एक ऐसा वातावरण बनाया जा रहा है जिसमें लोग यह महसूस करें कि परिवार नियोजन को स्वैच्छिक रूप से स्वीकार करना उनके लिए अत्यावश्यक है?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री बी० शंकरानन्द) : (क) भारत सरकार ने अप्रैल, 1980 से जन संख्या शिक्षा को स्कूली पाठ्यक्रम में समाविष्ट करने के लिए पहले ही एक देश-व्यापी कार्यक्रम शुरू कर दिया है। सोलह राज्यों तथा दो संघ शासित क्षेत्रों को पहले ही इस कार्यक्रम के अन्तर्गत लाया गया है तथा चालू वित्तीय वर्ष में शेष राज्यों और संघ शासित क्षेत्रों के इस कार्यक्रम में शामिल होने की सम्भावना है।

(ख) सेवाओं का जाल बिछा कर और परामर्श की सुविधाओं को इस प्रकार बना कर कि वे सभी स्तर के लोगों तक पहुंच जायें। परिवार कल्याण कार्यक्रम को पूर्णतया स्वैच्छिक आधार पर चलाया गया। लोग परिवार नियोजन के किस तरीके को अपनायें, यह उनकी इच्छा पर छोड़ दिया गया है।

Inter State Movement of light motor vihicle like F-35 Matadors

833. DR. A. U. AZMI: Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 4038 on 18th March, 1982 regarding Inter State Movements of Light Motor Vehicles Like F-35 Matadors and state:

(a) whether the position has since been ascertained from the concerned States; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITARAM KESRI): (a) and (b) The position has since been ascertained from the concerned States. Light Motor Vehicles, which means a Transport Vehicle the registered laden weight of which does not exceed 4000 Kgs. and which does